

(ब) पश्चिम रेलवे में महाराष्ट्र में घापात स्थिति के दौरान कितने ठेके मंत्री के आवेदन से अथवा रेलवे बोर्ड के आवेदन से दिये गये; और

(ङ) उन ठेकों को नियमित रूप से पुनः आर्बाइट न किये जाने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री सिध्द लारामण) : (क) से (ङ). धान-पान/वेदिम ठेकों के लिए, प्रेम अधिसूचनाओं द्वारा आवेदन-पत्र आमंत्रित किये जाते हैं और रेलवे स्टेशनों पर मुख्य स्थानों में सूचनायें प्रदर्शित कर दी जाती हैं। इनके पश्चात् प्रारंभ बेतन और उनके अधिक जिनमान के उपा इत्यादि अधिक कारियों की जांच समिति द्वारा आवेदन-पत्रों की जांच की जाती है। (1-8-78 से पूर्व दो अधिकारियों की भी समिति (दोनों थी)। आवेदकों की उपयुक्तता, अनुभव, वित्तीय स्थिति आदि को ध्यान में रखते हुए, जांच समिति सूच-सोप के आधार पर सहाय प्राधिकारियों को उपयुक्त आवेदकों की सिफारिश करती है जो जांच समिति की सिफारिश को ध्यान में रखते हुए नर्बाधिक योग्य एवं उपयुक्त व्यक्ति को ठेका प्रदान करना है। पश्चिम रेलवे द्वारा घापातकाल के दौरान उपयुक्त प्रक्रिया अपनाई गई थी।

महाराष्ट्र राज्य में पश्चिम रेलवे द्वारा वर्तमान नियमों के अनुसार प्रथम और वाट रीड स्टेशनों पर कमजोर दो और एक बाय स्टाल ठेकों के लिए आवेदन-पत्र आमंत्रित किये गये थे लेकिन जांच समिति की कार्यवाहियों की जांच और निर्णय मंत्रालय में किया गया था और ठेके नरकारान रेल मंत्री द्वारा प्रदान किये गये थे। यह विनिश्चय किया गया है कि प्रथमरी और वाट रीड स्टेशनों बाय-स्टाल के ठेकेदारों को, जिनका कार्य संभावजनक है और जिनका रेलवे के साथ एक क्षम संबंध के लिए करार हुआ था, उनके वर्तमान कार्यकाल की समाप्ति तक जारी रखने दिया जाय और उनके साथ वर्तमान नियमों के अनुसार नये आवेदन-पत्र आमंत्रित किये जाय और सामान्य प्रक्रिया के अनुसार ठेके दिये जायें।

Loss Suffered by M/s. National Rayon Corporation due to Irregularities

2344. SHRI PIUS TIRKEY:
SHRI SHYAM SUNDAR
GUPTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a sub-committee of the Directors of M/s. National Rayon Corporation Ltd. at Mohane in Maharashtra have in their recent report to Government have indicated the estimates of losses suffered by the Company on account of certain irregularities;

(b) if so, the details of these irregularities; and

(c) the action taken by Government in this matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Yes, Sir. The Sub-Committee has submitted a report mentioning details of irregularities relating to credit sales which appears to be a fraudulent nature, dues of certain mills which are disputed, under pricing/ante-dating of sales, unauthorised brokerage on yarn sales, over payment for purchases, donations made in excess of legal limits, and unauthorised payments made to or unauthorised expenditure incurred by or on behalf of a former Director.

(c) With regard to the irregularities relating to credit sales of textile yarn Shri S. M. Kapadia, the ex-Chairman of the company and one of the associates were arrested in pursuance of the First Information Report filed with the Bombay Police. Later Shri S. N. Kapadia was released on bail and police investigations are still going on.

As for the dues of certain mills which are disputed, necessary legal action has been initiated by the Company. Legal opinion has also been sought by the Company for initiating legal action with regard to irregularities pertaining to under pricing/ante-dating of sales, unauthorised brokerage on yarn and over payment for purchases.

Suits have been filed against four trusts—Pokarmal Berlia Memorial Trust, Bombay, Manjula Chuniyal Himmatlal Shah Trust, Bombay, Pranlal Chuniyal Mehta Trust, Bombay and Sitadevi Berlia Charitable Trust, Bombay and concerned directors for recovering illegal donations paid to the Trusts by the previous management. Suits against Santokha Dur-labhji Trust, Jaipur, is being filed at Jaipur.

As regards unauthorised payments and expenditure, the company has filed First Information Report with the SHO Police Station, New Delhi against Shri R. S. Chowdhary, ex-Resident Director of the company. It has also been decided by the Company to file a suit against Shri R. S. Chowdhary for recovery of the remuneration and other expenses incurred by him.

Financial Position of M/s. National Rayon Corporation Ltd. at Mohane

2345. SHRI PIUS TIRKEY:
SHRI SHYAM SUNDAR:
GUPTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the financial position of M/s. National Rayon Corporation Limited at Mohane in Maharashtra has not improved in spite of Government appointing Board of Directors which assumed management in July, 1977; and

(b) if so, the steps taken by Government to recover the losses incurred by the previous management of the Company?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir. After the Government appointed Directors assumed management, the financial position of the company had improved perceptibly as it made a gross profit of Rs. 148 lakhs during the period August 1977 to December 1977 as against Rs. 63 lakhs for the first 7 months of the accounting year 1977. The company has made a gross profit of Rs. 165 lakhs during the first half of 1978.

(b) The Government have received a report from the company indicating estimates of losses suffered on account of irregularities relating to credit sales of textile yarn which appeared to be a fraudulent nature, dues of

certain mills which were disputed, underpricing/antedating of sales, unauthorised brokerage on yarn sales and overpayment of purchases, unauthorised payments made to or unauthorised expenditure incurred by or on behalf of a former Director. These have been examined and the following actions have been initiated:

(i) With regard to the irregularities relating to credit sales of textile yarn Shri S. N. Kapadia, the ex-Chairman of the company and one of the associates were arrested in pursuance of the First Information Report filed with Bombay Police. Shri S. N. Kapadia was later released on bail and police investigations are still going on.

(ii) As for the dues of certain mills which are disputed, necessary legal action have been initiated.

(iii) Legal opinion has been sought by the company for initiating legal action with regard to the irregularities pertaining to underpricing/ ante dating of sales, unauthorised brokerage on yarn sales and over payment for purchases.

(iv) Suits have been filed against four trusts—Pokarna Berlia Memorial Trust, Bombay, Manjula Chunnilal Himmatilal Shah Trust, Bombay, Pranlal Chunnilal Mehta Trust, Bombay, and Sitadevi Barlia Charitable Trust, Bombay and concerned directors for recovering illegal donations paid to the Trusts by the previous management. Suits against Santokha Durlabhji Trust, Jaipur, is being filed at Jaipur.

(v) As regards unauthorised payments and expenditure, the company has held First Information Report with the SHO Police Station, New Delhi against Shri R. S. Chowdhary, ex-Resident Director of the company. It has also been decided by the company to file a suit against Shri R. S. Chowdhary for recovery of the remuneration and other expenses incurred by him.